

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Excise Appeal No.41676 of 2013

(Arising out of Order-in-Appeal No. 118/2013 (M-II) dated 26.3.2013 passed by the Commissioner of Central Excise (Appeals), Chennai)

M/s. Triveni Alloys Ltd.

Plot No. A/14 & B/71, Gummidipoondi
SIPCOT Industrial Complex
Tiruvallur – 601 201.

Appellant

Vs.

Commissioner of GST & Central Excise

Chennai Outer Commissionerate
Newry Towers, 12th Main Road
Anna Nagar, Chennai – 600 040.

Respondent

APPEARANCE:

None for the Appellant

Shri Sathya Narayanan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No. 40244/2023

Date of Hearing : 03.04.2023

Date of Decision: 03.04.2023

Per Ms. Sulekha Beevi,

The above appeal has been listed for hearing today. The notice sent by registered post to the appellant directly informing them listing of the case for final hearing to this day has been returned as undelivered. There is no representation on behalf of the appellant. The appeal is dismissed for default.

(Dictated and pronounced in open court)

(M. AJIT KUMAR)

Member (Technical)

(SULEKHA BEEVI C.S.)

Member (Judicial)

Rex